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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 1219/94

New Delhi this the 26th day of October, 1994

THE HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN  
THE HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

Pardip Kumar S/O Shri Dhan Singh,  
R/O 73-II Panchvati Defence Colony,  
Delhi Cantt. ... Applicant

By Advocate Shri A. K. Bohra

Versus

1. Union of India through  
The Controller General of  
Defence Accounts,  
West Block No.5, R. K. Puram,  
New Delhi.
2. Controller of Defence Accts. (AF),  
West Block No.6, R. K. Puram,  
New Delhi. ... Respondents

By Advocate Shri M. M. Sudan

O R D E R (ORAL)

Hon'ble Shri Justice S. C. Mathur -

Learned counsel for the respondents has filed  
photo copies of correspondence and the final order  
dated 4.10.1994. The final order says that the  
applicant is entitled to all consequential benefits  
from the date of promotion.

2. Learned counsel for the applicant concedes that  
the relief claimed in the O.A. stands granted.
3. In view of the above, this application is dismissed  
as not pressed as it has become infructuous.

P. T. Thiruvengadam

( P. T. Thiruvengadam )  
Member (A)

S. C. Mathur  
Chairman

/as/